

21

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

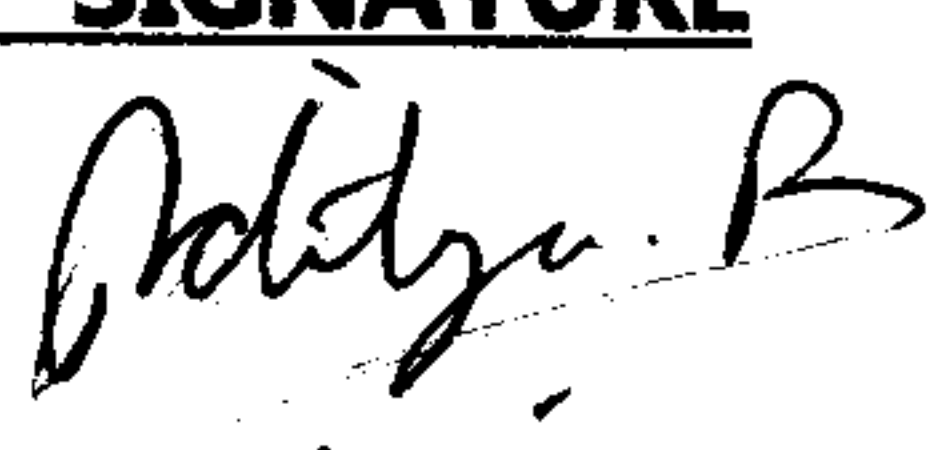
**TP 4-A in TP No. 4/397-398/NCLT/AHM/2016 (New)  
C.A 228/2009 in C.P. No. 98/397-398/CLB/MB/2009 (Old)**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.02.2018**

Name of the Company: Jyotsnaben P. Patel  
V/s.  
Mohanlal Hargovindas Bidi Udayog Pvt. Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

| S.NO. | NAME (CAPITAL LETTERS)                | DESIGNATION | REPRESENTATION         | SIGNATURE   |
|-------|---------------------------------------|-------------|------------------------|---|
| 1.    | Aditya Bihani<br>with Anuj K Trivedi. | Advocate    | Respondent<br>1, 2 & 4 |  |
| 2.    |                                       |             |                        |   |

**ORDER**

None present for Petitioner. Learned Advocate Mr. Aditya Bihani i/b Learned Advocate Mr. Anuj Trivedi present for Respondents No. 1, 2 and 4.

Respondents Counsel represented that there is Section 10F appeal is pending before Hon'ble High Court of Madhya Pradesh and stay order is in force.

Parties are directed to file copy of the High Court.

List the matter on 26.03.2018.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 9th day of February, 2018.